



2026:AHC:27526

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1849 of 2026

Avanish Kumar And 13 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Bhagwan Dutt Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri B.D. Pandey, learned counsel for the writ petitioner and Sri Vivek Singh, learned Standing Counsel for the State.

2. The case of the writ petitioners is that they were appointed as ad hoc basis as Ward Boy and Sweeper-cum-Chaukidar in the year 1990-91 and 1991-94. The writ petitioners no. 1 to 4 and 13 were confirmed vide order dated 13.12.1998 and 30.10.1999. According to the writ petitioners, there happens to be a regularization rules by the name of U.P. Regularization of U.P. Regularization of Ad hoc Appointment (on the post outside the purview of Public Service Commission) Rules 1979 as amended from time to time and as per the respondents have regularized the services of the employees of District Mathura, Agra and Bulandshahr 2008 and 2011 but later on regularization their orders have been amended from 20.12.2001 from the date of enforcement of the 2001 Rules.

3. Prayer in the present petition is for considering the claim of the writ petitioner in terms of the 2001 Regularization Rules with effect from 20.12.2001.

4. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by second respondent, Director, Ayurvedic Department, U.P., Lucknow.

5. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive

representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Director, Ayurvedic Department, U.P., Lucknow by **20.02.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of two months bearing in mind the eligibility and suitability and availability of vacancy.

(Vikas Budhwar,J.)

February 9, 2026

Rajesh